

Fayiz (Minor) Vs Anvar Shajath K.A

Court: High Court Of Kerala

Date of Decision: Jan. 17, 2025

Acts Referred: Motor Vehicles Act, 1988 " Section 166

Hon'ble Judges: C.Pratheep Kumar, J

Bench: Single Bench

Advocate: Celine Joseph, Lal K.Joseph, Suresh Sukumar, Anzil Salim

Final Decision: Partly Allowed

Judgement

Head,Compens ation amount

Pain, and, suffering

already, undergone and to be

suffered in future, mental, and

physical shock, hardship,

inconvenience, and discomforts

, etc.,

and loss of amenities, in life, on

account of permanent

disability", "Rs.3,00,000

Discomfort, inconvenience, and

loss of earnings, to the,

parents, during the period of

hospitalization", "Rs.25,000

Medical, and incidental,

expenses during the period of

hospitalization, for 58 days", "Rs.25,000

Future medical expenses, for

correction of, the mal

union of fracture, and

incidental, expenses for such

treatment", "Rs.25,000

Total,"Rs.3,75,000

Discomfort, inconvenience and loss of

earnings to the parents, during the, period

of hospitalization", "Rs.25,000

Medical, and, incidental expenses

during the period, of, hospitalization for

58 days", "Rs.22,500 +

Rs.1100+ Rs.1500+ Rs.1100 = 26200

Future, medical, expenses for,

correction, of, the, mal union, ,

of, fracture, and incidental, ,

expenses, for such treatment", Nil

Total,"Rs.1,51,200